



Government of Jammu and Kashmir
Civil Secretariat Home Department
Srinagar/Jammu

NOTIFICATION

Jammu, the 8th, February , 2019

SRO 106 :-Whereas, Police Station Khanyar received a written docket from ASI Ab. Majeed PID No. 3091/S camp Sumkachbal Chowk Khanyar to the effect that he along with nafri of P/S and troops of CRPF were deployed at Sumkachabal Chowk Khanyar for law and order/curfew duties in connection with Eid Ul Azha in view of Hartal call given by Separatists. In the meanwhile a mob leads by 1. Naseer Ah. Malik S/O Gh. Ahmad Malik R/O Mashalli Mohalla Islamia College, Srinagar 2. Riyaz Ahmad Bhat S/O Gh. Mohammad Bhat R/O Mashalli Mohalla Kawdara, 3. Adil Farooq S/O Farooq Ahmad R/O Nallabal Nowshera Srinagar 4. Jehangir Ali Hafiz S/o Ghulam Qadir @ Jana Auto R/o Doulatabad Khanyar Srinagar 05. Suhail Nazir Bhat S/o Nazir Ahmad Bhat R/o Rangpora Zakoora Srinagar came out from lanes and by-lanes carrying stones and bricks and waving Pakistani Flags and raising anti national slogans assembled at Sumkachbal Chowk Khanyar and turned violent who were advised to disperse but did not took any note and pelted heavily upon deployed police/CRPF troops with intention to cause injuries and to restrain them to perform their lawful duties. That three accused persons namely. Naseer Ah. Malik S/O Gh. Ahmad Malik R/O Mashalli Mohalla Islamia College, Srinagar 2. Riyaz Ahmad Bhat S/O Gh. Mohammad Bhat R/O Mashalli Mohalla Kawdara, 3. Adil Farooq S/O Farooq Ahmad R/O Nallabal Nowshera Srinagar were apprehended on spot carrying Pakistani flags and the unruly mob was dispersed by using mild lathi charge and munitions etc;and

2. Whereas, a case FIR No. 67/2016 U/S 148,149,336,152,353 RPC, 13 Unlawful Activities (Prevention) Act 1967 was registered in Police Station Khanyar and investigation was taken up ; and

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3. Whereas, during the course of investigation site plan was prepared and Pakistani flag along with stones and bricks as piece of evidence were seized and seizure memo were prepared and placed on record. Statements of witnesses acquainted with the facts and circumstances of the case were recorded u/s 161, 164-A Cr. PC and placed on file. Investigation conducted has further revealed the involvement of two more accused persons namely Jehangir Ali Hafiz S/o Gh. Qadir @ jana Auto R/o Doulatabad Khanyar Srinagar, Suhail Nazir bhat S/o Nazir Ahmad Bhat R/o Rangpora Zakoora Srinagar in the case. Based on the facts and circumstances of the case that enumerated during the investigation of the case five accused persons namely 1. Naseer Ah. Malik alias Jana S/o Gh. Ahmad R/o Islamia College, Srinagar. 2. Reyaz Ahmad Bhat S/o Gh. Mohammad R/o Mashalli Mohalla Kawdara, 3. Adil Farooq S/o Farooq Ahmad R/o Nallbal Nowshera Srinagar 4. Jehangir Ali S/o Gh. Qadir @ Jana Auto R/o Daulat abad Khanyar, Srinagar 5. Suhail Nazir Bhat S/o Nazir Ahmad Bhat R/o Rangpora Zakura were found involved and prima facie case punishable under section 148,149,152,336,353 RPC, 13 ULA(P) Act made against them and investigation concluded as proved; and

4. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of sanction for launching prosecution against the accused persons; and

5. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provisions of law.

 6. Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accord sanction for

launching prosecution against the accused persons namely 1. Naseer Ah. Malik S/O Gh. Ahmad Malik R/O Mashalli Mohalla Islamia College, Srinagar 2. Riyaz Ahmad Bhat S/O Gh. Mohammad Bhat R/O Mashalli Mohalla Kawdara, 3. Adil Farooq S/O Farooq Ahmad R/O Nallabal Nowshera, Srinagar. 4. Jehangir Ali Hafiz S/o Gh. Qadir @ Jana Auto R/o Daulat Abad Srinagar 5. Suhail Nazir Bhat S/O Nazir Ahmad Bhat R/o Rangpora Zakura for the commission of offences punishable u/s 13 of the Unlawful Activities (Prevention) Act, 1967 arising out of FIR No.67/2017 of P/S Khanyar.

By Order of the Government of Jammu and Kashmir.

Sd/-

Principal Secretary to the Government
Home Department

Dated:- 08.02.2019

No. Home/Pros/ 79 /2018

Copy to the:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No. Legal/San-53/S/2018-69594-96 dated 17.10.2018 The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs (w.7.s.c.).
3. Pvt. Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.



Under Secretary to the Government
Home Department